

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P NO. 165/2016
CA NO.

CORAM:

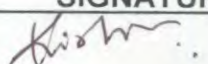
PRESENT: SH. R.VARADHARAJAN
Hon'ble Member (J)

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF SPECIAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 21.02.2017

NAME OF THE COMPANY: Seaways Shipping and Logistics Ltd.
Vs
Cargo Planners Ltd.

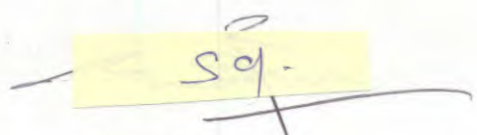
SECTION OF THE COMPANIES ACT: 433(1)(e) 439

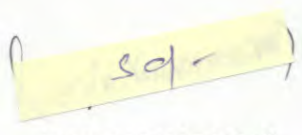
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Adv. Kishor	Advocate	Petitioner	

ORDER

Learned counsel for the petitioner states that the petition may be dismissed as withdrawn with liberty to file a fresh one on the same cause of action in accordance with the provisions of IBC, 2016 and the latest dispensation.

The prayer made by the learned counsel is accepted and liberty is granted in terms of the request made.


(S.K.MOHAPATRA)
MEMBER (TECHNICAL)


(R.VARADHARAJAN)
MEMBER(JUDICIAL)